

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.06
C.P.(CAA) No.03/BB/2024

IN THE MATTER OF:

M/s. Elveety Industries Pvt. Ltd. ... Petitioner

Order under Section 230-232 of Companies Act, 2013

Order delivered on: 11.07.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri K.M Vaishak Nag
For the ROC : None
For IT Dept. : None

ORDER

1. Heard the Ld. Counsel for the Petitioner.
2. Pursuant to order dated 02.02.2024, IT Department has filed its report vide Dy.No.2987 dated 27.05.2024 for Demerger Company i.e. Elveety Industries Pvt. Ltd. The same is taken on record.
3. Ld. Counsel for the Petitioner submits reports from ROC/RD and OL are still awaited. Therefore, one week time is granted to the Statutory Authorities to file their Reports, and one week thereafter is granted to the Petitioner to file its response to the said reports.
4. List the case on **22.08.2024**.

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

-Sd-
K. BISWAL
MEMBER (JUDICIAL)